

The Minister of Finance (Shri T. T. Krishnamachari): The information is being collected and will be laid on the Table of Lok Sabha.

the Committee on Electric Furnaces, Steel Foundries and Steel Re-Rolling Mills.

[Placed in Library. See No. S-252/57]

12 hrs.

AMENDMENTS TO CENTRAL EXCISE
RULES

PAPERS LAID ON THE TABLE,
NOTIFICATION ISSUED UNDER THE
EMPLOYEES' PROVIDENT FUNDS ACT

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table, under section 38 of the Central Excise and Salt Act, 1944, a copy of the Notification No. SRO 2666, dated the 24th August, 1957 making certain further amendments to the Central Excise Rules, 1944.

[Placed in Library. See No. S-253/57]

The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra): Sir, I beg to lay on the Table, under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952, a copy of the Notification, No. SRO 2705 dated the 24th August, 1957, extending the provisions of the Employees' Provident Funds Act, 1952 to the four classes of mines, viz., Gold, Iron-Ore, Manganese and Limestone, with effect from the 30th November, 1957.

AMENDMENT TO RESERVE BANK OF
INDIA (NOTE REFUND) RULES

Shri B. R. Bhagat: Sir, I beg to lay on the Table, under the proviso to section 28 of the Reserve Bank of India Act, 1934, a copy of the Reserve Bank of India Notification No. 17, dated the 23rd August, 1957, making certain amendment to the Reserve Bank of India (Note Refund) Rules, 1935.

[Placed in Library. See No. S-249/57]

[Placed in Library. See No. S-254/57]

AMENDMENTS TO EMPLOYEES' PROVIDENT
FUNDS SCHEME

Shri L. N. Mishra: I beg to lay on the Table, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952, a copy of the Notification No. SRO 2706 dated the 24th August, 1957, making certain further amendments to the Employees' Provident Funds Scheme 1952.

[Placed in Library. See No. S-250/57]

MINUTES OF COMMITTEE ON GOVERNMENT
ASSURANCES

AMENDMENT TO IRON AND STEEL
(CONTROL) ORDER

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Notification No. SRO 2681 dated the 24th August, 1957, making certain amendment to the Iron and Steel (Control) Order, 1956.

[Placed in Library. See No. S-251/57]

Pandit Thakur Das Bhargava (Hisar): Sir, I beg to lay on the Table a copy of each of the Minutes of the sittings of the Committee on Government Assurances held on the 8th and 20th August and 6th September, 1957.

[Placed in Library. See No. S-255/57.]

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

REPORT OF COMMITTEE ON ELECTRIC
FURNACES, STEEL FOUNDRIES AND
STEEL RE-ROLLING MILLS.

Sardar Swaran Singh: I beg to lay on the Table a copy of the Report of

(i) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Wealth-Tax Bill, 1957 which was passed by the Lok Sabha at its sitting held on the